

Conditions subject to which Off-site ATMs can be operationalised by banks

(i) The business transacted at the Off-site ATM shall be recorded in the books of the respective branch/ base branch / Centralised Data Centre.

(ii) No person other than the security guard should be posted at such Off Site ATM centre.

(iii) Bank should make adequate stand - by arrangements for meeting the cash requirements of the ATM.

(iv) The bank should ensure that only properly sorted and examined notes are put into circulation through the ATM.

(v) Third party advertisement on the ATM screens/Network, such as display of products of other manufacturers /dealers /vendors is not permitted. However, there is no objection to banks utilizing the ATM screens for displaying their own products.